

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

*(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)*

FOR THE ATTENTION OF THE STAKEHOLDERS OF ZENIL TRADERS PRIVATE LIMITED

SR. NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s Zenil Traders Private Limited
2.	Date of Incorporation of corporate debtor	December 08, 2017
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Mumbai.
4.	Corporate Identity Number/ Limited Liability Identity Number of corporate debtor	U51909MH2017PTC302657
5.	Address of the registered office and principal office (if any) of corporate debtor	3rd Floor, Shahviri Building, 37/41, R.S. Sapre Marg, Kalbadevi, Mumbai – 400002
6.	Date of closure of insolvency resolution process	April 05, 2024
7.	Liquidation commencement date of corporate debtor	April 05, 2024
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164
9.	Address and email of the Liquidator, as registered with the Board	Address: - 407, Sanjar Enclave, Opp. PVR/Milap Cinema, S.V. Road, Kandivali West Mumbai 400067 Email Id :- pranav@winadvisors.co.in
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: - 407, Sanjar Enclave, Opp. PVR/Milap Cinema, S.V. Road, Kandivali West Mumbai 400067 Email Id :- zenilcirp@gmail.com
11.	Last date for submission of claims (30 days from LCD)	May 05, 2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-V has ordered the commencement of liquidation of Zenil Traders Private Limited on **April 05, 2024**.

The stakeholders of Zenil Traders Private Limited are hereby called upon to submit their claims with proof on or before **May 05, 2024** to the Liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

..... Sd/-

Mr. Pranav Damania

Liquidator for Zenil Traders Private Limited

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment (“AFA”): AA1/10164/02/231224/106710

AFA Validity: December 23, 2024

Date: April 10, 2024

Place: Mumbai

